

By Speed Post

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-35/1999/2333/A

From :- Shri M. K. Kalita,  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, ✓ Shri P. Bora,  
District & Sessions Judge (FTC), I/C,  
Kokrajhar.

Dated Guwahati the 20<sup>th</sup> April, 2018.

Sub: **Casual Leave along with headquarter leave permission.**

Ref:- Your letter No. 438, dtd. 18.04.2018.

Sir,

With reference to the above, I am directed to inform you that, your prayer for Casual Leave on 20.04.2018 along with headquarter leave permission from the evening of 19.04.2018 till the morning of 21.04.2018 has been ~~granted/rejected~~ granted, subject to availability of Casual Leave in your credit.

Yours faithfully,

  
**REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-35/1999/\_\_\_\_\_/A, dated

Copy to:

The District & Sessions Judge, Kokrajhar for information and necessary action.

sd/—

**REGISTRAR (VIGILANCE)**